

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
For the attention of the **creditors of Kanik Electronics Private Limited**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	KANIK ELECTRONICS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23/02/2012
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31900DL2012PTC231966
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: D-404, Nagarjuna Apartments, Mayur Kunj, Delhi -110096 Address other than registered office where all or any books of account and papers are maintained: C-8, Sector-3, Noida, Uttar Pradesh-201301
6.	Insolvency commencement date in respect of corporate debtor	30/09/2019 (Intimation to IRP on 16/10/2019 & CTC of order received on 17/10/2019)
7.	Estimated date of closure of insolvency resolution process	28 th March, 2020 i.e. 180 days from the date of commencement of resolution process
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ashu Gupta IBBI/IPA-002/IP-N00339/2017-2018/10943
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 204 A, 2nd Floor, 23, SBI Building, Najafgarh Road Indl Area, Shivaji Marg, Opp DLF Tower, New Delhi-110015 E-mail: ashugupta.cs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 204 A, 2nd Floor, 23, SBI Building, Najafgarh Road Indl Area, Shivaji Marg, Opp DLF Tower, New Delhi-110015 E-mail: irpkanik@gmail.com
11.	Last date for submission of claims	30 th October, 2019 (14 days from the date of intimation for appointment as IRP i.e. 16/10/2019)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP till date
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP till date
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Not Applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the KANIK ELECTRONICS PRIVATE LIMITED on 30/09/2019 (copy of order dated 30.09.2019 received by IRP on 17.10.2019).

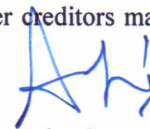
The creditors of KANIK ELECTRONICS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 30/10/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The claims may be submitted in their specified Forms B, C, D and E in terms of Regulation 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 17.10.2019
Place: New Delhi



Ashu Gupta
Interim Resolution Professional
IBBI/IPA-002/IP-N00339/2017-2018/10943